

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 217/MP/2011**

Sub: Petition under Section 28 (e) of the Electricity Act, 2003 read with clause 1.5 of IEGC for establishment and maintenance of data and communication facilities by the USERS of the Northern Region in terms of clause 4.6.2 of IEGC, 2010 read with clause 5 (3) of the CEA (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.

Date of hearing : 20.12.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member

Petitioner : North Eastern Regional Load Despatch Centre, New Delhi

Respondents : Chief General Manager (LDC), SLDC, APGCL, Kahilipar and others

Parties present : Shri T.S.Singh, NERLDC  
Ms. Joyti Prasad, NERLDC

**Record of Proceedings**

Through this application, the petitioner North Eastern Regional Load Despatch Centre has prayed to issue directions to all the respondents to establish and maintain the data telemetry and communication facilities in terms of the Indian Electricity Grid Code, Grid Standard and other various Regulations issued by CERC from time to time.

2. After hearing representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

3. The Petitioner was directed to serve copy of the petition on the respondents latest by 30.12.2011. The respondents may file their reply on affidavit on or before 19.1.2012, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 30.1.2012.

4. The Commission also directed the respondents to furnish a clear cut action plan for the establishment of the communication system for the existing system and the time schedule for completion including the provisioning for integration of new generating stations and sub-stations coming in future, on affidavit, latest by 25.1.2012.

5. The petition shall be listed for hearing on 9.2.2012.

SD/-  
(T. Rout)  
Joint Chief (Law)